

No. 1(2)EV/2008
Government of India
Ministry of Finance
Department of Expenditure

New Delhi, the 3rd February, 2009

OFFICE MEMORANDUM

Subject: Implementation of New Pension Scheme - Instructions regarding
Oversight Authority regarding-


Attention is invited to the Standard Operating Procedure, developed by NSDI, wherein it has been stipulated that a Principal PAO will have several functions in the NPS and most of them will be in the nature of monitoring the performances of the Nodal offices under its jurisdiction and he will be responsible for carrying out the following activities:

- Consolidate PAO registration form and forward it to CRA for registration.
- Monitor performance of PAO and DDO in discharging their responsibilities in CRA system.
- Monitor the resolution of grievances raised against PAO.
- Take necessary action to ensure compliance of PAO and DDO with the operational procedures of CRA system.

2. It is, therefore reiterated that the Principal PAO/PAO will continue as the oversight authority for the purpose of NPSCAN even after CDDOs have been permitted to directly upload data since the CDDOs derive their cheque drawing powers by delegation from PAOs. Hence, Pr. PAO would need to register in NPSCAN immediately, if not already done.

3. Further, the Ministries/Departments may constitute a Committee headed by JS(Admn) & Pr. CCA/CCA to monitor the registrations/regular updation of data and fund transfer to ensure that no delay occurs.

4. This issues with the approval of Secretary (Exp).


Manoj Sahay
Director

To

1. Mr. V.N. Kaila, CGA
2. Ms. Soma Roy Burman, CC(Pension)